

CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH, CALCUTTA.

M.A. No. 482 of 2001

(Arising out of OA 564/92)

Date of Order : 22-JUNE-2001.

SMT. ASHALATA SANTRA

vs.

UNION OF INDIA & ORS.

Counsel for the applicant : Mr. A. Chakraborty

Counsel for respondents : Mr. P. Chatterjee.

PRESENT : HON'BLE MR. JUSTICE S. NARAYAN, V.C.
HON'BLE MR. L.R.K. PRASAD, M(A)

O R D E R

Upon hearing the learned counsel appearing on the either side and on perusal of the record, this Misc. Application is allowed and, accordingly, it is directed that amendment sought for by way of insertion of 4(a) & 5 be accordingly amended in the main O.A.

This Misc. Application is, accordingly, disposed of.

Let the O.A. be listed again on 25.06.2001 at 02.30 P.M. for further hearing as part Heard matter.

skj

(L.R.K. Prasad)/M(A)

(S.Narayan)/V.C.